LatestLaws.com
Helping Good People Do Good Things

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

LatestLaws.com

Uttar Pradesh Judicial Service

Examination, 1982

Question Paper

LatestLaws.com

UTTAR PRADESH
JUDICIAL SERVICE EXAMINATION
1982
THE PRESENT DAY
उद्यतन सामान्य ज्ञान

Note: Candidates should attempt all questions. Marks carried by each question are indicated at its end.

1. (a) President of India is not all a glorified chiper. He represents the majesty of the State, is at the apex, though only symbolically and has report with the people and the parties Comment. 10

(b) The Prime Minister of India is the most powerfull person in the democratic countries of the world. Do you agree with this view? Give your views with reasons. 7

(c) Is the President of India bound to follow the advice of the Prime Minister? If the President of India does not accept the advice of the Prime Minister, what consequences would flow? 8

1. (क) "भारत का राष्ट्रपति बिल्कुल ही विभूतिमान् शून्य नहीं है। राज्य की गरिमा का द्योतक है। शीर्षस्थ है, यद्यपि प्रतीकात्मक है। इसका सम्पर्क जनसाधारण तथा राजनैतिक दलों से रहता है।" टिप्पणी कीजिए। 10

(ख) "भारतीय प्रधानमन्त्री लोकतान्त्रिक संसार में सबसे अधिक शक्तिशाली है।" क्या आप इस मत से सहमत हैं? तर्कसहित जो भी आपके विचार हों, प्रकट करें। 7

(ग) क्या भारत का राष्ट्रपति प्रधानमन्त्री की मन्त्रणा मानने के लिए बाध्य है? यदि भारत का राष्ट्रपति प्रधानमन्त्री की मन्त्रणा न माने तो उसके क्या परिणाम हो सकते हैं? 8

2. (a) Under what circumstances, apart from concerned parties, a third party has locus standi to move writ petitions before the High Court or the Supreme Court? 7

(b) Can you give briefly the main points and decisions given by the Supreme Court in S.P. Gupta v. Union of India A.I.R., 1982 S.C. 149 (Judge's Case)? 10

(c) "Judges of the Supreme Court must not forget that law has a social purpose and an engineering process without appreciating which justice to law cannot be done. Law is meant to serve the living and does not beat its wings in the Jural void." Comment. 8

2. (क) किन परिस्थितियों में सम्बन्धित पक्षों के अतिरिक्त अन्य व्यक्तियों को उच्च न्यायालय या उच्चतम न्यायालय में याचिका दायर करने का श्रवणधिकार (locus standi) है? 7

(ख) क्या आप संक्षिप्त में वर्णन कर सकते हैं कि उच्चतम न्यायालय ने एस॰पी॰ गुप्ता बनाम यूनियन ऑफ इण्डिया, ए॰आई॰आर॰ 1982 एस॰सी॰ 149 (न्यायमूर्ति केस) में किन विशेष तथ्यों पर क्या निर्णय दिये हैं। 10

(ग) "उच्चतम न्यायालय में न्यायाधिपतियों को यह नहीं भूलना चाहिए कि विधि एक सामाजिक प्रयोजन और अभियान्त्रिक प्रक्रिया है, जिसको समझे बिना विधि के प्रति न्याय नहीं हो सकता। विधि जीवित की सेवा के लिए है। यह अपने पंख न्यायिक शून्य में नहीं फड़फड़ाता है।" टिप्पणी कीजिए। 8

3. (a) Describe the steps taken by the United Nations Organization for the protection of human rights. 7

LatestLaws.com

(b) How does Amnesty International function? What procedure it has adopted to highlight the breach of human right committed in various countries? Clarify your answer giving examples. 10

(c) Throw loight n the cnstitution and procedure of the Security Council. What do you understand by the right of veto? Give examploes f three countries which have exercised the right of Veto in the past mentioning the crisis in which they have been used. 8

3. (क) मानव-अधिकारों की रक्षा के लिए संयुक्त राष्ट्रसंघ ने क्या-क्या कदम उठाएं हैं? उनका वर्णन कीजिए। 7

(ख) सर्वक्षमा अन्तर्राष्ट्र (Amnesty International) क्या कार्य करता है? भिन्न-भिन्न देशों में मानव-अधिकारों के हनन को प्रदर्शित करने के लिए उसने क्या प्रक्रिया अपनायी है? उदाहरण देकर स्पष्ट कीजिए। 10

(ग) सुरक्षा-परिषद् के गठन और उसकी प्रक्रिया पर प्रकाश डालिए। अभिषेध (Veto) के अधिकार से आप क्या समझते हैं। कम से कम ऐसे तीन उदाहरण देशों के नाम सहित दीजिए, जिनमें अभिषेध के अधिकार का विभिन्न संकटों का प्रयोग किया गया हो। 8

4. (a) Write in detail about the success of the Indian expedition to Antartica. 7

(b) Briefly describe the progress made by India in Space discovery naming the Scientists who have made their contributions to it. 10

(c) Who are the winners of the following awards in 1981: 8

- (i) Magsasay award for community leadership
- (ii) Noble Prize for Physiology and medicine
- (iii) Gyan Pith award
- (iv) Jawahar Lal Nehru award for International Under-standings.

4. (क) भारतीय दल के अन्टार्कटिका-अभियान की सफलता का विस्तार से वर्णन कीजिए। 7

(ख) भारत ने अंतरिक्ष खोज में क्या प्रगति की है और उसमें किन वैज्ञानिकों का योगदान रहा है? 10

(ग) 1981 के निम्नलिखित पुरस्कारों के विजेताओं के नाम लिखिए: 7

- (i) मैगासे समुदाय मार्गदर्शक पुरस्कार
- (ii) नोबेल शरीर विज्ञान और औषधि पुरस्कार
- (iii) ज्ञानपीठ पुरस्कार
- (iv) जवाहरलाल नेहरू अन्तर्राष्ट्रीय सद्भावना पुरस्कार।

5. (a) What are the respective claims of Argentina and Great Britain over Falkand Island? What steps have been taken to solve the conflict and what has been the progress. 10

(b) Describe the International crisis arising out of the presence of Russian troops in Afghanistan. 8

(c) How does America justify its Military aid to Pakistan and how it endangers India? 10

5. (क) फाकलैंड द्वीपसमूह पर अर्जेन्टीना और ग्रेट ब्रिटेन के क्या-क्या दावे हैं? उस संकट को समाप्त करने के लिए क्या-क्या प्रयास किये गये हैं। और उनमें कहां तक सफलता मिली है? वर्णन कीजिए। 10

(ख) अफगानिस्तान में रूसी फौजों की मौजूदगी और उससे उत्पन्न अन्तर्राष्ट्रीय संकट का वर्णन कीजिए। 8

(ग) अमरीका पाकिस्तान को दी गई सैनिक-सहायता किस प्रकार से न्यायसंगत बतलाता है? यह सहायता किस प्रकार से भारत के लिए खतरा उत्पन्न करती है? 7

6. Describe the salient features of the following Acts and Ordiance

(a) National Security Act, 1980. 8

(b) Prevention of Food Adulteration Act, 1954 as ammended up to date. 10

(c) U.P. Dacoity Affected area Ordinance, 1982. 7

6. निम्नलिखित अधिनियमों तथा अध्यादेश की प्रमुख विशेषताओं का वर्णन कीजिए–

(क) राष्ट्रीय सुरक्षा अधिनियम, 1980 8

(ख) खाद्य अपमिश्रण निवारण अधिनियम, 1954 जैसा अब तक संशोधित है। 10

(ग) उत्तर प्रदेश डकैती प्रभावित क्षेत्र अध्यादेश, 1982। 7

1982

LAW (SUBSTANTIVE LAW) [First Paper]

विधि (मौलिक विधि) [प्रथम प्रश्न पत्र]

Note: Candidates should attempt all question, No. 1 and 2 and not more than 3 of the remaining questions. Marks carried by each question are indicated at its end.

1. (a) Define a lease, Explain in detail the distinction between a lease and a licence. 20

(b) X, a licencee makes a permanent construction on open and agreeing to vacate the land in favour of the owner when-ever asked to do so. Can be succeed in his plea that he cannot be evicted under Section 60 of the Easement act? 20

1. (क) पट्टे की परिभाषा बताइये। पट्टे और लाइसेंस की भिन्नता विस्तार से समझाइये। 20

(ख) क जो एक लाइसेंसी है, खुली जमीन पर एक पक्की इमारत बनाता है और करार (संविदा) करता है कि जब कभी मालिक उसकी जमीन खाली करने को कहेगा वह जमीन खली कर देगा। क्या उसका तर्क कि वह धारा 60 सुखाधिकार अधिनियम के आधार पर हटाया नहीं जा सकता, माननीय होगा? 20

2. (a) Under the Transfer of Property Act, 1882 conditions restraining alienation are void. Explain in detail and point out the exceptins to the rule. 20

(b) In a Mutation case after the death of the husband a compromise was entered into between the widow and husband's brother that the widow would not make a transfer of the land to any on except her husband's brother and his heirs. The mutation was ordered without any condition. The widow sold the land to and outsider. Can this condition be enforced against the transferee? 20

2. (क) सम्पत्ति-अन्तरण अधिनियम, 1982 के अन्तर्गत अन्यसंक्रामण अवरुद्ध करने वाली शर्तें शून्य है। इस कथन को विस्तार समझाइये और इसे अपवादों का उल्लेख कीजिए। 20

(ख) पति की जमीन के दाखिल–खारिज के मुकदमें में उसकी विधवा स्त्री व पति के भाई में एक समझौता हुआ, जिसकी शर्त यह थी कि विधवा स्त्री उस जमीन का अन्तरण अलावा उसके पति के भाई या उसके वारिस के अलावा किसी को न कर सकेगी। इस समझौता के बाद बिना किसी शर्त विधवा का नाम जमीन पर काश्तकार की हैसियत से दर्ज हो गया। विधवा ने अपनी जमीन किसी और को बेच दी। क्या यह न बेचने वाली शर्त ख़रीदार के खिलाफ लागू की जा सकती है? 20

3. "An easement of necessity is right which an owner or occupier of land must be necessity, exercise on, or over another's land for enjoyment of its own."

Discuss the statement fully and distinguish between easement of necessity and quasi-easements, Illustrate your answer. 40

3. "आवश्यकता का सुखाधिकार यह अधिकार है जो एक जमीन का मालिक या अधिभोग आवश्यकता के कारण अपनी जमीन के उपयोग के लिए दूसरे की जमीन के ऊपर प्रयोग में लाता है।"

इस कथन की पूर्ण रूप से विवेचना कीजिए तथा आवश्यकता सुखाधिकार एवं अर्द्ध-सुखाधिकार में भेद कीजिए। अपना उत्तर उदाहरण सहित दीजिए। 40

4. Can a Pardanashin lady enter into a contract of transfer of property? Has the transferee to prove any facts to uphold such transaction in Court of Law? 40

4. क्या एक पर्दानशीन स्त्री अपनी सम्पत्ति के अन्त:करण के विषय में संविदा कर सकती है? क्या अन्तरती (transfree) को अपना हक एक न्यायालय में स्थापित करने के लिए किन्हीं तथ्यों को साबित करना पड़ेगा? 40

5. Distinguish between any **three** of the following— 40

- (a) Void and Voidable marriage.
- (b) Divorce and judicial separation.
- (c) Easement and licence.
- (d) Fraud and misrepresentation

LatestLaws.com

5. निम्नलिखित में से किन्हीं **तीन** का भेद स्पष्ट कीजिये: 40

(क) शून्य अथवा शून्यकरणीय विवाह

(ख) विवाह-विच्छेद अथवा न्यायिक अलगाव

(ग) सुखाधिकार और लाइसेंसे

(घ) कपट अथवा दुर्व्यपदेशन।

6. Expalin three of the following maxims: 6

(a) Ubi jus, ibi remedium

(b) Res ipsa loquitur

(c) Actio personalis moritur cum persona

(d) Ex-pacto illicito non oritur actio.

6. निम्नलिखित में से किन्हीं तीन सूत्रों की व्याख्या कीजिए: 40

(अ) जहाँ अधिकार है वहाँ उपचार भी है।

(ब) स्वयंप्रमाण।

(स) कारवाई का व्यक्तिगत अधिकार व्यक्ति की मृत्यु के साथ समाप्त हो जाता है।

(द) अवैध करार पर कार्रवाई नहीं होती।

7. What do you understand by a wagering contract? What are its essentials? 40
Can a wagering contract be enforced in a Court of Law? Is a partnership entered into to carry on busines of wagering contracts valid? 40

7. Wagering contract की व्याख्या कीजिए। इसके मुख्य तथ्यों का उल्लेख कीजिए। 40
क्या एक Wagering contract का पालन एक न्यायालय द्वारा कराया जा सकता है? एक भगीदारी जो इस तरह का व्यापार करती है क्या विधिमान्य है? 40

8. (a) State the essential elements which are necessary for the constitution of a partnership. How would you distinguish a partnership from joint indu family business? 20

(b) What are the various modes of a dissolution of a partnership firm? 20

8. (क) उन मुख्य तथ्यों का उल्लेख कीजिए जो एक भागीदारी का गठन करने में अवश्यक हैं। एक भागीदारी व संयुक्त हिन्दू परिवार के कारोबार में क्या अन्तर है? 20

(ख) भागीदारी कानून के अन्तर्गत एक भागीदारी के विघटन की क्या-क्या रीतियाँ हैं? 20

9. What are the main points of difference between an action for possession under Section 9 of the Specific Relief Act and action for recovery of possession based on title? 40

9. दावा जो कब्जा पाने के लिए धारा 9 विनिर्दिष्ट अनुतोष अधिनियम (Specific Relief Act) के अन्तर्गत दायर किया जाता है और जो कब्जा पाने के लिए अपने हक के आधार पर किया जाता है–उन दोनों में जो मुख्य भेद हों, उनका वर्णन कीजिए। 40

10. (a) Detail the circumstances under which specific performance of a contrct can not be enforced.

(b) Can the following contracts be enforced: 20

(i) A contract to execute a mortage

(ii) A contract to lend Rs. 2000/-.

(iii) A contract to construct a building

(iv) A contract to translate book into another language.

10. (क) उन परिस्थितियों का उल्लेख कीजिए जहाँ एक करार का विनिर्दिष्ट पालन नहीं कराया जा सकता है। 20

(ख) क्या निम्नलिखित करार पालन कराये जा सकते है– 20

(i) बंधक करने का करार

(ii) 2000 रु. कर्ज देने का करार

(iii) इमारत बनाने का करार

(iv) एक भाग से दूसरी भाषा में अनवार करने का करार।

11. Distinguish between a contract of indemnity and a contract of guarantee. Illustrate your answer. 40

11. क्षतिपूर्ति की संविदा अथवा प्रत्याभूति की संविदा की भिन्नता दृष्टान्त देकर बताइये। 40

12. (a) What are the essential ingredients which have to be proved in to succeed in a suit for damages for malicious prosecution? 20

(b) Can a plaintiff recover damages for malicious posecution against a witness who had appeared against him in the criminal case? 20

12. (क) एक malicious prosecution के दावे को सिद्ध करने के लिए किन-किन अनिवार्य तथ्यों को साबित करना पड़ेगा? 20

(ख) एक malicious prosecution के दावे में क्या वादी के अलावा परिवादी, जिसने उसके खिलाफ परिवाद दायर किया था, उस गवाह से भी हर्जाना मिल सकता है जो उसके खिलाफ फौजदारी के मुकदमें में गवाह था? 20

1982

PROCEDURE AND EVIDENCE [Paper-II]

प्रक्रिया एवं साक्ष्य [द्वितीय प्रश्न पत्र]

Note: Attempt five questions only. Questin number **1** is compulsory. Candidates should attempt **four** more questions from Groups A, B and C of which at least one question should be attempted from each grou. Marks carried by each question or part thereof are indicated..

1. (a) Draft a plaint, giving details, in a suit for libel by innuendo. 20

(b) Draft a written statement in the suit mentioned in question No. 1(a) above. 20

(c) Frame issues on the pleadings in question No. (a) and (b) above. 16

Or

Write a judgement convicting the accused for an offence under Section 420 Indian Penal Code (cheating and dishonestly inducing delivery of property) after framing appropriate charge for the offence. 56

1. (अ) ब्यौरा देते हुए वक्रोक्ति द्वारा अपमानकारी लेख के वाद का एक वादपत्र का प्रारूप बनाइये। 20

(ब) ऊपर प्रश्न-संख्या 1(अ) में वर्णन किये गये वाद में एक लिखित कथन का प्रारूप बनाइए। 20

(स) उपर्युक्त प्रश्न-संख्या 1(अ) और (ब) के अभिवचनों के आधार पर पर वाद-बिन्दुओं की रचना कीजिए।

अथवा

एक अभियुक्त को उपयुक्त आरोप लगाकर भारतीय दण्ड संहिता की धारा 420 (छल करना और धोखे से सम्पत्ति प्रदान करने को प्रेरित करना) के अपाध को दोषसिद्ध करते हुए एक निर्णय लिखिये। 56

GROUP A

2. (a) Discuss fully the condition which are required to constitute a matter res judicata and comment upon the following statements—
"A verdict against a man suing in one capacity will not stop him when he sues in another distinct capacity." 12

(b) 'A' files a suit for declaration that he is entitled to certain lands as heir to 'B'. The suit is dismissed. Can he claim in latter suit title to the same properties on the basis of adverse possession? 12

(c) A Munsif decided in a maintenance suit that the husband has abandoned his wife and, therefore, the later was entitled to maintenance. Does the subsequent petition filed by the husband for judicial separation under section 10 of the Hindu Marriage Act, 1955 operate as res judicata? Give reasons for your answer. 12

२. (अ) उन परिस्थितियों की पूर्ण रूप से विवेचना कीजिए जो प्राङन्याय के मामले के लिए आवश्यक हैं और निम्नलिखित कथन की आलोचना कीजिए–
"एक अधिमत एक व्यक्ति के विरुद्ध जो एक हैसियत में दावा दायर करने पर रोक नहीं लगायेगा।" 12

LatestLaws.com

(ब) 'अ' एक वाद यह घोषित करने के लिए प्रस्तुत करता है कि वह 'ब' के उत्तराधिकारी होने से कुछ भूमि का हकदार है। वाद खारिज कर दिया जाता है। क्या वह दूसरे वाद में उस सम्पत्ति को प्रतिकूल कब्जा के आधार पर दावा कर सकता है? 12

(स) एक मुन्सिफ ने एक भरण-पोषण के वाद में यह फैसला दिया कि पति ने पत्नी का परित्याग कर दिया है और श्चादुक्त भरण-पोषण की अधिकारी थी। क्या पति की दूसरी याचिका हिन्दू विवाह अधिनियम 1955 की धारा 10 के अन्तर्गत न्यायिक पार्थक्य के लिए प्राङ्न्याय का परिचालन करती है? अपना उत्तर तर्क सहित दीजिए। 12

3. (a) Who is entitled to file a pauper suit? State the procedure for filing for such suits. Can a defendant be allowed to defend in forma pauperis? Give reasons. 12

(b) When the court shall reject an application for permission to sue as pauper? Discuss fully. 12

(c) Answer the following:

(i) 'A' presented an application for leave to sue in forma pauperis but 'A' dies pending the hearing of the application. Can the apnlication be continued by 'B' who is a legal representative or 'A'? Give reasons. 6

(ii) 'A' disposed his property worth Rs. 1000/- in August 1980 to enable himself to sue as pauper and applies for leave in September, 1980. Will the application of 'A' be accepteq2d or rejected by the court? Give reasons. 6

3. (अ) अकिंचन वाद कौन दायर कर सकता है? ऐसे वाद दायर करने की क्या विधि है? क्या एक प्रतिवादी को अकिंचन के रूप में प्रतिरक्षा करने की इजाजत दी जा सकती है? तर्क दीजिए। 12

(ब) अकिंचन के रूप में दावा दायर करने के लिए न्यायालय कब आवेदन को खारिज कर देगा? पूरी तरह से विवेचना कीजिए। 12

(स) निम्नलिखित के उत्तर दो–

(i) अकिंचन के रूप में 'अ' ने एक आवेदन दावा दायर करने को दी। लेकिन आवेदन की सुनवाई तक 'अ' की मृत्यु हो जाती है। क्या 'ब' जो 'अ' का विधिक प्रतिनिधि है, आवेदन को चालू रख सकता है? तर्क दीजिए। 6

(ii) 'अ' ने अपनी 100 रु. की सम्पत्ति को अगस्त, 1980 में व्ययनित कर दि आय जिनसे वह अकिंचन के रूप में दावा दायर कर सके। सितम्बर, 1980 में आवेदन की इजाजत लेता है। क्या 'अ' का आवेदन न्यायालय स्वीकार कर लेगा? तर्क दीजिए। 6

4. (a) Define Summons? What are the objects or service of Summons? What are modes of afecting service summons on defendant? Discuss fully. 18

(b) 'A' the plaintiff, knew the where abouts of 'B', the defendant and inspite of that fact, A obtained by false representation an order for substituted service by giving to court to understand that 'B' had been deliberately avoiding service. Discuss whether 'B' had been properly served. 18

4. (अ) सम्मन की परिभाषा कीजिए। सम्मन की तामील के क्या उद्देश्य हैं? प्रतिवादी पर सम्मन की तामील के क्या ढंग हैं। आप पूरी विवेचना कीजिए। 18

(ब) 'अ' जो वादी है 'ब' प्रतिवादी के ठिकाने का जाता है और इसके बावजूद 'अ' ने मिथ्या व्यदेशन द्वारा न्यायालय को यह समझा कर कि 'ब' जानबूझकर के तामील नहीं होने दे रहा है, प्रतिस्थापित तामील का आदेश ले लिया। समझाइये कि क्या 'ब' के ऊपर सही ढंग से तामील हो गई? 18

5. Give a short account of the law under Section 145 of the Cr.P.C. in regard to procedure to be adopted in the case of a dispute as to immoral property. Do you agree with the view that proceedings under Section 145 are only preventive and quasi judicial and quasi-administrative in nature, their object being to prevent breach of peace and maintain tranquility? Refer to cases. 36

5. दण्ड प्रक्रिया संहिता की धारा 145 के अन्तर्गत स्थावर सम्पत्ति विषयक विवादों में जो प्रक्रिया अपनायी जाती है उसका संक्षिप्त विवरण प्रस्तुत कीजिए। क्या आप इस मत से सहमत हैं कि धारा 145 के अन्तर्गत कार्यवाही स्वरूप में केवल निवारक और न्यायिक-कल्प और प्रशासनिक-कल्प है जिसका उद्देश्य परिशांति-भंग रोकना है एवं शान्ति को बनाये रखना है? वादों का हवाला दीजिए। 36

6. (a) What are the objects of summary trials? What offences may be summarily tried and by whom? Give a brief account of general provisions of summary traal as contained in the Criminal Procedure Code. 18

(b) The owner of a flour mill is prosecuted for public nuisance for starting the mill in a residential locality. If the result of the trial would have the effect, in case of conviction, of compelling him to permanently close down his business, will the summary trial be desirable? Give reasons for your answer and refer to cases. 18

6. (अ) संक्षिप्त विचारण के क्या उद्देश्य हैं। किन अपराधों का संक्षिप्त विचारण हो सकता है और किसके द्वारा? दंड प्रक्रिया संहिता में दिये गये संक्षिप्त विचारण सम्बन्धी मामलों के सामान्य उपबन्धों का संक्षिप्त वर्णन कीजिए। 18

(ब) एक आटे की चक्की के मालिक को अपनी मिल एक रिहायशी क्षेत्र में चलाने के लिए लोक-अपदूषण में अभियोजित किया गया। अगर विचारण के नतीजे से, दोषसिद्ध के फलस्वरूप, उसको अपना व्यवाय बन्द करने के लिए बाध्य होना पड़ा तो क्या संक्षिप्त विचारण अभीष्ट है? अपना उत्तर तर्क सहित दीजिए और वादों का हवाला दीजिए। 18

GROUP C

7. (a) When the evidence of an expert is to be admitted? What are the differences between an expert and an ordinary witness.Discuss fully and illustrate your answer. 24

(b) Will the following expert evidences be admitted. If so, give reasons and cite case: 84

(i) Evidence of an architect as to the depreciation of property by nuisance. 4

(ii) Evidence of an expert to give his opinion upon the construction of a document. 4

(iii) Evidence of medical man as to the loss of earning capacity in a claim under the Workmen's Compensation Act. 4

7. (अ) कब विशेषज्ञ का साक्ष्य ग्राह्य है? विशेषज्ञ और साधारण साक्षी की क्या विभिन्नताएँ हैं? पूरी तरह से विवेचना कीजिए और उत्तर उदाहरण सहित दीजिए। 24

(ब) क्या निम्नलिखित विशेषज्ञ के साक्ष्य ग्राह्य हैं? यदि हैं, तो तर्क सहित उत्तर दीजिए और वादों का हवाला दीजिए–

(i) एक वास्तुशिल्पी का साक्ष्य अपदूषण द्वारा एक सम्पत्ति का मूल्य ह्रास के बारे में। 4

(ii) दस्तावेज का अर्थान्वयन के ऊपर एक विशेषज्ञ का अपनी राय का साक्ष्य। 4

(iii) श्रमिक हानिपूर्ति अधिनियम के अन्तर्गत उपार्जन सामर्थ्य की हानि के दावा के बारे में एक डॉक्टर का साक्ष्य 4

8. "Estoppel is a complex legal notion, involving a combination of several essential elements, the statement to be acted upon, acted on the faith of it, resulting deriment to the actor?" Critcally examine the statement and poing out whether stoppel can be pleaded by both plaintiff and defendant illustrate your answer. 36

8. "विबन्धन एक जटिल कानूनी भाव है जिसमें अनेक आवश्यक, तत्व कथन पर कार्य करना, इसकी निष्ठा पर कार्य, कार्यवाहक को पारिणमिक हानि अन्तर्गस्त है।"

इस कथन का आलोचनात्म परीक्षण कीजिए और वह बताइये कि क्या विबन्धन वादी एवं प्रतिवादी दोनों अभिवाक् कर सकते हैं? अपना उत्तर उदाहरण सहित दीजिए। 36

9. Who are accomplices under the Evidence Act? Under what circumstances a conviction can be based on the testimony or an accomplice? Illustrate your answer and discuss whether you agree with the following statement—

"The testimony of the man of the very lowest character, who has thrown to the wolves the erstwhile associates and friends in order to save his own skin and who is a criminal and has purchased his liberty by betrayal, must be received with very great caution." 36

9. साक्ष्य अधिनियम के अन्तर्गत सह-अपराधी किसे कहते हैं? किन परिस्थितियों में एक सह-अपराधी के साक्ष्य के आधार पर दंड दिया जा सकता है? अपना उत्तर उदाहरण सहित दीजिए और यह समझाइये कि क्या आप निम्नलिखित कथन से सहमत हैं–

LatestLaws.com

"एक बहुत ही निम्नतम चरित्र के पुरुष, जिसने अपने को बचाने के लिए तब तक के मित्रों और साथियों को मुसीबत में डाल दिया हो, और जो खुद अपराधी है और जिसने अपनी स्वतन्त्रता विश्वासघात करके खरीदी हो, के साक्ष्य को बहुत सावधीन से ग्रहण करना चाहिए।"
अपना उत्तर तर्कसहित दीजिए। 36

10. (a) "The improper admission or rejection or evidence shall not be grouped or itself for a new trial or reversal of any decision in any case, if it shall appear to the Court before which such objection is raised that, independently of the evidence objected to and admitted, if the rejected evidence had been received, it ought not to have varied the decision." Discuss fully. 24

(b) Answer the following and cite case:
(i) Copies of documents are admitted in a court first instance, without objection. Can objection to their admissibility afterwards be takenin a court of appeal? 6
(ii) A document is per se inadmissible. Can it be objected in appeal? 6

10. (क) "साक्ष्य का अनुचित ग्रहण या अग्रहण स्वमेव किसी भी मामले में नवीन विचारण के लिए या किसी विनिमय के उलट जाने के लिए आधार नहीं होगा, यदि उन न्यायालय को जिनके समक्ष ऐसा आपेक्ष उठाया गया है, यह प्रतीत हो कि आश्रित और गृहीत उस साक्ष्य के बिना भी विनिश्चय के न्यायोचित ठहराने के लिए यथेष्ट साक्ष्य था अथवा यह कि यदि अनुगृहीत साक्ष्य लिया भी गया होता, उससे विनिश्चय में फेरफार न होना चाहिए था।"
पूर्णरूप से विवेचना कीजिए। 24

(ख) निम्नलिखित के उत्तर दीजिए और वादों का उल्लेख कीजिए–
(i) दस्तावेजों की प्रतिलिपियाँ प्रथम बार के न्यायालय में बगैर आपत्ति के स्वीकार हो गई है। क्या वाद में उनकी ग्राह्यता के बारे में आपत्ति अपील के न्यायालय में की जा सकती है–
(ii) एक दस्तावेज जो स्वयं में अग्राह्य है, क्या अपील में उसकी आपत्ति की जा सकती है?6

1982
REVENUE AND CRIMINAL [Paper-III]
राजस्व एवं दण्ड सविधान [तृतीय प्रश्न पत्र]

Note: Candidates should answer five questions only, of which at least two questions must be selected from each group A and B. All questions carry equal marks.

GROUP-A

1. Write a note on different classes of tenures under the Z.A. and R.T. Act and discuss the Right of Bhumidhar to transer his holding under the Act.

1. जमींदारी उन्मूलन एवं भूमि सुधार के अन्तरगत विभिन्न प्रकार की काश्तों पर एक संक्षिप्त लेख लिखिये एवं एक भूमि धर के अपनी जो-भूमि को अधिनियम के अन्तर्गत अन्तरण-अधिकारों का वर्णन करिए।

2. What is a Co-operative Farming Society? How is it stablished? What ar the advantages of Co-operative Farming Society?

2. सहकारी कृषि समिति क्या है? इसका संस्थापन किस प्रकार किया जाता है? सहकारी कृषि समिति के क्या लाभ हैं?

3. Write short notes on any three of the following—
(i) Settlement Officer (Consolidation)
(ii) Collector
(iii) Land Management Committee
(iv) A Grove Holder
(v) Asami.

3. निम्नांकित में से किन्हीं दो पर संक्षिप्त टिपपणियाँ लिखिए–
(i) बन्दोबस्त अधिकारी (चकबंदी)
(ii) कलेक्टर
(iii) भूमि-प्रबन्धक समिति
(iv) बागदार
(v) आसामी

4. Is a Bhumidhar liable to ejectment? If so on what suit, and on what grounds? Is he entitled to compensation on ejectment.

4. क्या भूमिधर केवल बेदखल किया जा सकता है? यदि हाँ, तो वह किस दावे और किन आधारों पर? क्या बेदखली पर उसको प्रतिकर मिलेगा?

GROUP-B

5. Distinguish between the following—
(i) Kidnapping and Abduction,
(ii) Murder and Culpable Homicide not amounting to murder
(iii) Criminal Misappropriation and Criminal Breach of Trust.

5. विभेद लिखिए–
(i) व्यपहरण एवं अपहरण
(ii) हत्या एवं आपराधिक मानववध जो हत्या न हो
(iii) आपराधिक दुर्विनियोग एवं आपराधिक न्यास-भंग।

6. What are drunkennes and unsoundness of mind grounds for exemption from criminal liability? Discuss with the help of case law.

6. कब नशे एवं विकृत चित्त के आधार पर आपराधिक दायित्व से मुक्ति मिलती है? निर्णीत वादों की सहायता से विवेचन करें।

7. Decide if any offence is made out in the following with reasons—
(a) A constable verbally ordered two other police constables to arrest two bad characters on a road and to fire if resisted. The accused challanged two of them and then fired as one of them did not stop and in consequence killed one man.
(b) A meets A on the high way, shows a pistol, and demands Z's purse, Z in consequence surrenders his purse.

7. कारण सहित निर्णय दें कि निम्नोक्त में कोई अपराध हुआ है–
(अ) एक सिपाही ने मौखिक रूप से अपने दो सिपाहियों को दो असामाजिक चरित्र वाले व्यक्तियों को, जो सड़क पर थे, गिरफ्तार करने तथा विरोध करने पर गोली चलाने का आदेश किया। अपराधी ने उन दोनों व्यक्तियों को चुनौती दी और जब उनमें से एक नहीं रुका तो गोली मार दी, जिसके परिणामस्वरूप एक व्यक्ति की मृत्यु हो गयी।
(ब) 'अ' 'ज' से सड़क पर मिलता है, पिस्तौल दिखाता है तथा 'ज' से पर्स माँगता है। 'अ' परिणामस्वरूप उसे अपना पर्स दे देता है।

8. Write short notes on any two of the following—
(i) mens rea (ii) Mischief
(iii) Cheating (iv) Forgery

8. निम्नलिखित किन्हीं दो पर संक्षिप्त टिप्पणियाँ लिखें–
(i) मेन्स रिया (ii) रिष्टि (शरारत)
(iii) कपट (iv) कूट रचना।

1982
LANGUAGE (Part-1)

1. Translate into ordinary language spoken in Courts in Devanagari Script:
The case arose out of an order passed by the Prescribed Authority under the U.P. Imposition of Ceiling on Land Holding Act, 190, as amended up to date, by which the said Authority rejected

LatestLaws.com

the claim of the Petitioners on the basis of a gift which had been executed by her grandfater Chunnilal, by a registered document dated January 28, 1972. The Act was passed as back as 1960 but by virtue of an amendment being U.P. Act No. 18 or 1973, Section 5 was introduced which placed a Ceiling on any Tenure holder to hold land in excess of the Ceiling area fixed under the Act. Section 5 contained various sub-section but in the instant case we are concerned only with Sub-section (6) as also clause (b) of the provision to the said sub-section. By another amendment, being U.P. Act No. 2 of 1975 which was given retrospective operation with effect from 8-6-1973. Explanation I, along with its sub-clauses, was added to sub-section (6) of Section 5.

The decision in the present case turns upon the interpretation of Sub-section (6) of Section 5 and the proviso therein order to determine the validity of Deed of Gift said to have been executed by Chunnilal Bhartia, the grandfather of the Petitioner Sonia.

Sub-section (6) of Section 5 provides that in determining the Ceiling area applicable to a tenure holder, any transfer land made after the twenty fourth day January, 1971, which but for the transfer would hve been declared surplus land, shall be ignored and not taken into account provided that nothing in this sub-section shall apply to—(b) a transfer in good faith and for adequate consideration and under an irrevocable instrument not being a Benami transaction or for immediate or deferred benefit of the tenure-holder or other members of his family.

In view of the connotations of the words "Transfer" and "Adequate Consideration" as under stood under the transfer of Property Act and Contract Act respectively, the words 'transfer for adequate consideration' used in clause (b) of the proviso of Section 5(6) clearly and expressly exclude a transaction which is in the nature of a gift and which is without consideration, love and affection, etc., may be motive for making a gift but is not a consideration in the legal sense of the term. The fact that clause (b) of the proviso does not exclude gift expressly is of no consequence because that is not the ony method of conveying the legislative intent, the same result can be achieved by necessary intentment by using the word 'adequate' to qualify the word 'consideration'; the legislature has completely ruled out and excluded gift from the ambit of clause (b) of the proviso.

As in the case of a gift there is no question of a consideration, it cannot, therefore be said that the third part of clause (b) of the proviso which catains the words "for adequate consideration", is in applicable and should be ignored. This would be diametrically oposed to the well known rule of interpretation that courts in interpreting statutes must not interpolate or legislate. It is well settled that a legislature does not waste words without any intention, and every word that is used by the legislature must be given its due import and significance. When even a sale for inadequate consideration is excluded under Cl. (b) of the proviso, the question of inclusion of gift does not arise at all.

The words 'relinquishment, admission or declaration' used in the Explanation I to clause (b) of Section 5(6) do not lead to the inference that clause (b) or the proviso does not exclude gift. It is well settled that an explanation merely widens the scope of the main section and is not meant to carve out a particular exception to the contents or the main section.

LatestLaws.com